<u>COURT - I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA NO. 179 of 2017 IN DFR NO. 332 OF 2017

Dated: 27th April, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Rajasthan Rajya Vidyut Utpadan Nigam Ltd. Vs.			Appellant(s)	
Rajasthan Electricity Regulatory C	Commissic	on & Ors.	Respondent(s)	
Counsel for the Appellant(s)	:	Ms. Poorva Saigal Mr. Shubham Arya		
Counsel for the Respondent(s)	:	Mr. Raj Kumar Meht Ms. Himanshi Andle Mr. E.Premjit Singh	у	

<u>ORDER</u>

IA NO. 179 OF 2017 (Appl. for condonation of delay)

There is 54 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

All the Respondents have been served. Mr. R.K. Mehta appears on behalf of Respondent No.1. Other Respondents, though served, are not represented.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in filing the appeal. It appears from the explanation offered by the appellant that the appellant was prosecuting the review petition and after disposal of the review petition on 09.12.2016, the instant appeal has been filed on 27.01.2017. We find the explanation to be

acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on <u>23.05.2017.</u>

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/kt